CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

IA No. 59/2002 in Petition No.112/2002

In the matter of

Approval of tariff for strengthening of Farakka – Malda transmission link and provision of additional 315 MVA transformer at Malda in Eastern Region from 1.5.2002 to 31.3.2004

And in the matter of

Power Grid Corporation of India Ltd.

..... Petitioner

Vs

Bihar State Electricity Board & others.

...Respondents

The following were present:

- 1. Shri Umesh Chandra, ED, PGCIL
- 2. Shri S.S. Sharma, AGM, PGCIL
- 3. Shri C. Kannan, PGCIL
- 4. Shri S Mehrotra, PGCIL
- 5. Shri SS Nayak, GRIDCO

ORDER

(DATE OF HEARING 13.3.2003)

The Interlocutory Application filed by the petitioner for provisional tariff is listed

for hearing after notice.

2. It has been stated that the assets for strengthening of Farakka – Malda transmission link and provision of additional 315 MVA transformer at Malda in Eastern Region sanctioned by Ministry of Power, with the following scope of work were put into

commercial operation w.e.f. 1.5.2002:-

- (a) Charging of 220 kV Farakka Malda Circuit-1 at 400 kV,
- (b) Dismantling of 1 No. 400/220/33 kV 3-Phase auto-transformer and associated equipment at Durgapur and installation at Malda sub-station,
- (c) Construction of 2 Nos. 400 kV bays (Line bay and auto-transformer bay) at Malda sub-station,
- (d) Construction of 1 No. 400 kV bay at Farakka (NTPC) switchyard, and
- (e) Re-routing of 400 kV line between dead end tower and sub-station gantry at Farakka and Malda end.
- 3. The prayer has been made for approval of provisional tariff.

4. The petitioner was entrusted with implementation of scheme for strengthening of Farakka – Malda transmission link and provision of additional 315 MVA transformer at Malda in Eastern Region. The administrative approval for these transmission assets was accorded by Ministry of Power vide its letter dated 13.1.2000 at a total estimated cost of Rs.9.45 crore, including IDC of Rs.0.58 crore. Subsequently, the Board of Directors of the petitioner company in its 82nd meeting held on 23.12.1998 accorded sanction for execution of the work at a total estimated cost of Rs. 10.62 crore. Against this, the estimated completion cost of the transmission assets is stated to be Rs.814.95 lakh. The petitioner stated that an expenditure of Rs.762.95 lakh was incurred up to 30.4.2002 and the balance of expenditure of Rs. 52 lakh was the anticipated expenditure beyond 1.5.2002 and up to May 2003.

5. On consideration of the above recorded facts, we allow an annual tariff of Rs.133.72 lakh for the assets covered by the petition, on provisional basis from the

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date of commercial operation, subject to adjustment after determination of final tariff, considering the expenditure of Rs.762.95 lakh.

6. IA No.59/2002 in Petition No.112/2002 is disposed of.

7. Charging of 220 kV Farakka – Malda Circuit – 1 at 400 kV would have released 220 kV bays at both the ends for which credit needed to be given. Shri Sharma clarified that 220 kV bays had not been dismantled and would be utilised for other lines. For proper appreciation of the issue, the petitioner is directed to file single line diagram within two weeks.

8. The petitioner submitted that the complete audited accounts in respect of the assets were likely to be available by end July 2003. We direct the petitioner to file the up-to-date audited figures by 20.8.2003 on affidavit along with the revised details in the prescribed proformae. The details of the loans shall also be **furnished** in the enclosed format. Thereafter the petition be listed for hearing at an appropriate date.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 21st March, 2003